

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
IB-2340/ND/2019**

**IN THE MATTER OF:
M/s. Pooja Finelease Ltd.**

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 08.04.2021
(Virtual Hearing/Physical Hearing)**

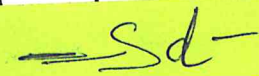
Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Chirag Gupta, Advocate.
For the Respondent/Corporate-debtor :Mr. M.P. Sahay, Ms. Eccha
Shukla and Ms. Awanitika,
Advocates.**

ORDER

Heard the submissions made by the Ld. Counsel for the financial creditor as well as Ld. Counsel for the corporate debtor. Ld. Counsel for the financial creditor is directed to once again serve e-copy of the petition on the Ld. Counsel for the corporate debtor. Three week's time is granted for filing reply. Post the matter to **11th May, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**